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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2227/1995

New Delhi this the 23rd day of May, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

T. N. Singh Yadav
S/O Baldev Singh,
R/O A-61, Qutab Vihar,
Goala Dairy,
New Delhi - 110071. ... Applicant
(By Shri Asish Kalia, Advocate)

-Versus-

1. Union of India through
Secretary (Education),
Govt. of N.C.T.,
Old Secretariat,
Delhi.
2. The Director of Education,
Delhi Administration,
Govt. of N.C.T.,
54, Old Secretariat,
Delhi. ... Respondents

(By Shri Surat Singh, Advocate)

ORDER (ORAL)

Shri Justice A. P. Ravani —

The applicant prays that the decision of cut off marks for Ex-Servicemen category for the post of Graduate Teacher (PGT) be declared arbitrary and void. It is also prayed that the order dated April 27, 1994 (Annexure A-1) by which his representation has been rejected be quashed and set aside. Admittedly, the applicant was discharged from the Indian Air Force on September 30, 1988. He did obtain benefit of relaxation available to Ex-Servicemen by getting appointment as Assistant Teacher in the Municipal Corporation of Delhi. In view

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of this undisputed position, the applicant is not entitled to claim the benefit of relaxation available to Ex-Servicemen. The contention that the Government circular dated November 7, 1989 which inter alia provides for not granting benefit to ex-Servicemen again applies only to government jobs, cannot be accepted. The provisions of this circulars will be applicable to all the departments and autonomous bodies for purposes of relaxation to the ex-Servicemen category.

2. There is no substance in this application. Hence, it is rejected.

km
(K. Muthukumar)

Member (A)

mr
(A. P. Ravani)

Chairman

/as/